

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 30<sup>th</sup> April, 2024, 10:30 A.M.

CP (IB) No. 52/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Kanodia Infratech Ltd. -Vs- Bhilai Jaypee Cement Ltd.
Under Section	9 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. Saswat Kumar Acharya, Adv.  
Mr. S. Pholgu, Adv.  
Mr. Abhijeet Agarwal, Adv.

For Respondent (s)

**ORDER**

Both sides counsel present. Memo filed by the petitioner/operational creditor, stated that the matter is amicably settled between the parties by entering into settlement dated 22.12.2023 and sought for the permission for withdrawal of the petition with liberty to revive the petition in the event of non-compliance of terms of settlement. In view of the memo, petition is dismissed as withdrawn. No liberty is granted for revival of the petition, in case of violation of terms of settlement.

  
**Kaushalendra Kumar Singh**  
Member (Technical)

  
**P. Mohan Raj**  
Member (Judicial)